

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 201
(IB)-72/ND/2024

IN THE MATTER OF:

A-one Homes

...

Applicant/Petitioner

Versus

M2M Buildtech Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Rashmi Chopra, Adv. Avtaar Singh Deol

For the Respondent : Adv. Abhishek Anand, Adv. Karan Kohli, Adv.
Akshit Awasthi

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Ld. Counsels for the parties are ad idem that their counsels namely Ms. Rashmi Chopra and Mr. Abhishek Anand would sit together in the presence of the parties and would endeavour to resolve the controversy regarding the amount allegedly defaulted to be paid. They agree to meet in the office of Ms. Rashmi Chopra Ld. Sr. Counsel on 27.07.2024. Let the petition be listed for further consideration on 30.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)